

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 31614/2012

(Arising out of impugned final judgment and order dated 18-01-2011 in CWP No. 19301/2006 passed by the High Court of Punjab & Haryana At Chandigarh)

JEET RAM

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

Date :21-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Dr. Krishan Singh Chauhan, AOR
Mr. Ajit Kumar Ekka, Adv.
Mr. Murari Lal, Adv.
Mr. Chand Kiran, Adv.
Mr. R.S.M. Kalky, Adv.

For Respondent(s)

Mr. A.K. Sanghi, Sr. Adv.
Mr. Sarad Kumar Singhania, Adv.
Ms. Alka Agarwal, Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. B V. Balaram Das, AORUPON hearing the counsel the Court made the following
O R D E R

As requested, list the matter after two weeks.

[Charanjeet Kaur]
A.R.-cum-P.S.[Indu Kumari Pokhriyal]
Asstt. Registrar